

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS & SPORTS
(DEPARTMENT OF SPORTS)**

**LOK SABHA
UNSTARRED QUESTION NO. 1754
TO BE ANSWERED ON 11.02.2021**

Sporting Infrastructure

1754. SHRI GIRISH BHALCHANDRA BAPAT:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the details of the Khelo India scheme being administered and the number of ex- sportsmen involved in the leadership position in running the scheme;**
- (b) the total number of posts for coaches in India and the name of the sports having the highest number of coaches;**
- (c) the percentage of posts of coaches vacant and the percentage of coaches hired on contract basis and the details of coaches on full-time positions;**
- (d) the share of contribution between the public and private sector in the National Sports Development Fund;**
- (e) the status of the compliance of the National Sports Code by the National Sporting Federations;**
- (f) the status of sporting infrastructure in the country; and**
- (g) the funds being spent on upkeep and maintenance of this infrastructure and the total number of national sporting facilities that have been completed in the last year?**

**ANSWER
THE MINISTER OF STATE (INDEPENDENT CHARGE)
FOR YOUTH AFFAIRS & SPORTS
{ SHRI KIREN RIJIJU }**

(a) The 'Khelo India – National Programme for Development of Sports' was launched in October, 2017 with the twin objectives of mass participation

and promotion of excellence in sports across the country. The Scheme has following 12 verticals:-

- i. **Play Field Development**
- ii. **Utilization and Creation/ Upgradation of Sports Infrastructure**
- iii. **Sports for Peace and Development**
- iv. **State Level Khelo India Centres**
- v. **Annual Sports Competitions**
- vi. **Talent Search and Development**
- vii. **Sports for Women**
- viii. **Support to National/Regional/State Sports Academies**
- ix. **Promotion of Sports among persons with disabilities**
- x. **Promotion of rural and indigenous/tribal games**
- xi. **Physical Fitness of School going Children**
- xii. **Community Coaching Development**

A total of thirty-six ex-sportspersons are involved in the talent identification process of the Khelo India Scheme.

(b) Most of the sports coaches in various parts of the country are under the jurisdiction of respective bodies/departments of State/UT Governments. As such, the information about them is not maintained in this Ministry. However, the details regarding sanctioned number of coaches under the facilities of Sports Authority of India (SAI) are as under:-

S. No.	Designation	Sanctioned Strength
1	Chief Coach	152
2	Senior Coach	305
3	Coach	457
4	Assistant Coach	610
	Total	1524

Athletics, being a multiple event discipline, has the maximum number of coaches.

(c) Percentage of posts of coaches vacant, hired on contract and full time position under the facilities of SAI are as under:-

1. Vacant posts	:	39.37%
2. Coaches on Contract	:	13.78%
3. Coaches on full time position	:	46.85%

The details of coaches on full time position under the facilities of SAI are as under:-

S. No.	Designation	Regular	On Deputation
1	Chief Coach	31	-
2	Senior Coach	139	2
3	Coach	363	2
4	Assistant Coach	175	2
	Total	708	6
	Grand total	714	

(d) The share of contribution between the public and private sector in the National Sports Development Fund is 9:2.

(e) The National Sports Development Code of India (NSDCI) 2011 requires the National Sports Federations (NSFs) to follow healthy management practices, accountability, transparency, impartial and transparent selection procedures, age and tenure restrictions of office bearers, basic universal principles of good governance in sports, proper accounting procedures, prevention of age fraud & sexual harassment of women, and holding of elections as per model election guidelines. The Government insists on observance of the provisions of NSDCI by the NSFs to maintain their recognition on year-to-year basis and become eligible to receive financial and other forms of support from the Government. Wherever any such violations are found, the concerned NSFs are advised to rectify the same.

The NSFs are compliant with substantial provisions of the NSDCI particularly with regard to age and tenure restrictions. However, the Ministry has asked the NSFs to carry out requisite amendments in their constitutions and bye-laws for bringing them in conformity with the Sports Code provisions as the matter is being monitored by the Hon'ble High Court of Delhi in a writ petition filed in 2020.

(f) and (g) 'Sports' being a State subject, the primary responsibility for promotion and development of sports, including up keeping and maintenance of sports infrastructure is that of the State/Union Territory Governments. Central Government supplements the efforts of the State/ UT Governments under its various schemes. An amount of ₹ 125.85 crore was spent on the upkeep and maintenance of sports infrastructure under this Ministry during the financial year 2019-20. Under the Khelo India Scheme, thirty sports infrastructure projects were sanctioned across the country during the financial year 2019-20. These sporting facilities are for the benefit of all citizens of the country.
